"Mukhya Mantri Covid-19 Yoddha Kalyan" Scheme for Corona warriors

State government issues detailed guidelines

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Detailed action plan orders of the "Mukhya Mantri Covid-19 Yoddha Kalyan" scheme announced by Chief Minister Shri Shivraj Singh Chouhan have been issued for the warriors working dedicated for the prevention of Covid-19

pandemic. The scheme is based on a special insurance scheme under the Pradhan Mantri Garib Kalyan Yojana Package for health workers working for the prevention of Covid-19 pandemic, introduced by the Government of India. The Government of Madhya Pradesh has expanded the Government of India scheme and in addition to health workers, personnel working in urban development houses, revenue and local bodies have also been added to it.

The state government has issued detailed guidelines on how to get the benefit of the "Mukhya Mantri Covid-19 Yoddha Kalyan" Yojana.

Eligible workers

The eligible workers to be benefitted under the scheme will include Public Health and Family Welfare, Medical Education workers, all the sanitation workers of AYUSH department, ward boys, nurses, ASHA workers, paramedics, technicians, doctors, specialists and other health workers. Others who are eligible include all the sanitation workers of urban development, workers of revenue, home, urban development department, urban and local bodies, including those of other departments who are authorized by the competent authority of the state government to provide their services for prevention of Covid-19 pandemic. Apart from the insured health workers under the Prime Minister's Poor Welfare Package Insurance Scheme, all other health workers will be eligible for this scheme.

The benefit of this scheme will be given on loss of life due to Covid-19, accidental death during service.

Intent of worker

Intent of workers in the scheme include permanent, contract, daily wage, ad hoc, outsourced and community health workers etc. appointed by the employees of the State government departments or its board / corporation / authority / agency / companies etc.

Benefit of the scheme

Rs 50 lakhs will be paid to the claimants for the welfare of workers eligible under the scheme. No expenses of any kind shall be paid or will be payable to the employee or his claimant during the quarantine period or for the treatment of Covid warriors. The amount given in the scheme will be in addition to the amount received under the other insurance policy taken personally by the eligible worker or under the insurance scheme applicable to the employee of the government.

Duration of scheme and competent officer

The Mukhya Mantri Covid-19 Yojana will be effective from 30 March, 2020 and will continue till 30 June, 2020. The District Collector will be the competent officer for the implementation of this scheme. They shall be competent officers in respect of any claim falling within their jurisdiction.

Eligibility for claim amount

Husband or wife will be the first in order of eligibility for the claim amount. In case of their absence, equal amount will be distributed when the legal children (except married daughter) are more than one. The widow, abandoned daughter, widowed daughter-in-law (if fully dependent), parents, siblings (if they is fully dependent) will be eligible for the claim amount sequentially.

Claim submission process

Procedure for submission of claim - the claimant will have to fill the claim form with necessary documents (Appendix-1) and submit it to the concerned department. The concerned office will give the necessary certificate in this regard and forward it to the competent officer (Clause 7- District Collector). The competent officer (District Collector) will process the claim, issue approval, prepare the bill and submit the bill to the District Treasury to release the claim amount. Funds will be released by the treasury to the account of the person concerned. The last date for submission of claim will be 30 September, 2020 or three months after the expiry of the scheme whichever is later.

Necessary documents to be attached to the claim

The following documents will be attached to the signed claim form duly filled by the nominee named in the scheme. Identity proof (certified copy) of the deceased, proof of identity of the claimant (certified copy), certificate of relationship between the deceased and the claimant (certified copy), laboratory report certifying that Covid-19 (original or certified) that the test had positive results in the copy, death summary (certified copy), death certificate (original copy) issued by the hospital where the death occurred, canceled cheque (original desirable), a certificate issued by the concerned office, certifying that the deceased was an employee of the same office, was working in the office and was working for the prevention of Covid-19.

In case of sudden death during Covid-19 service, the following documents will be required - Claim Form duly filled and signed by the

nominated claimant, proof of identity of the deceased (certified copy), proof of identity of the claimant (certified copy), certificate of relationship between of the deceased claimants (certified copy), death summary issued by the hospital in which the death occurred (certified copy if died in hospital), death certificate (in original), post-mortem report (certified copy), canceled cheque (desirable, in original), FIR (certified copy), certificate issued by the concerned office, from which it is certified that the deceased was an employee of the same office, was employed and working for the prevention of Covid-19.

M.P.